

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 6/2001

Tuesday this the 2nd day of January, 2001.

CORAM

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

K.Ashokan
S/o Kegu
Chief Travelling Ticket Inspector
Grade II, Sleeper Section
Cannanore.

Applicant

By advocate Mr. V.B.Harinarayan

Versus

1. Union of India represented by
Secretary
Ministry of Railways
New Delhi.

2. Senior Divisional Commercial Manager
Southern Railway, Palakkad.

Respondents

By advocate Mr.James Kurien

The application having been heard on 2nd January, 2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Applicant, Chief Travelling Inspector, Grade II,
Sleeper Section, Kannur, has filed this application praying
that the order of the 2nd respondent Annexure A-1 placing him
under suspension may be cancelled and for a declaration that
the entire disciplinary proceedings initiated against him is
vitiated by malafides and is therefore highly illegal,
arbitrary and unjust.

2. When the application came up for hearing today,
learned counsel of the applicant submitted that the applicant
would be satisfied if he is permitted to make a representation
to the 2nd respondent seeking revocation of the suspension and

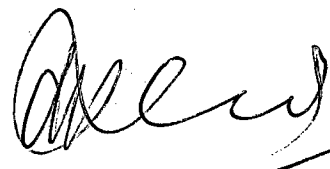
if the 2nd respondent is directed to consider the representation and to give him an appropriate reply within a reasonable time. Mr. James Kurien, learned counsel appearing for the respondents submitted that the application may be disposed of as suggested by the learned counsel of the applicant.

3. In the result, as agreed to by the learned counsel on either side, we dispose of this application permitting the applicant to make a representation to the 2nd respondent seeking revocation of the suspension, within a week and with a direction to the 2nd respondent that if such a representation is received, the same shall be considered and a speaking order be served on the applicant as early as possible at any rate not later than two months from the date of receipt of the representation. No order as to costs.

Dated 2nd January, 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

aa.

Annexure referred to in this order:

A1: True copy of order No. JK VO/1194/2000 dated 25.5.2000 issued by the 2nd respondent.